

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. NO. (IB)-122(PB)/2017

IN THE MATTER OF:

Bank of India

.....Petitioner

Vs.

Ultra Home Construction Pvt.

.....Respondent

SECTION : UNDER SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

Order delivered on 28.06.2017

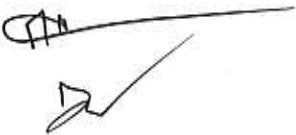
Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (T)

For the Petitioner(s) : Shri Bishwajit Dubey, Advocate
Shri Manpreet Lamba, Advocate

For the Respondent(s) : Shri U.K. Chaudhary, Senior Advocate
Shri Anand Chibbar, Senior Advocate
Shri Alok Kumar Agarwal, Advocate







ORDER

On the request made by the learned counsel for the respondents to enable them to file short reply, hearing is deferred to 04.07.2017. Reply may be filed a day before the date of hearing with a copy in advance to the learned counsel for the other side.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

Vineet